

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.11**  
**C.P. No.02/BB/2024**

**IN THE MATTER OF:**

M/s. Otto Bilz (India) Pvt. Ltd.  
Vs.  
ROC, Karnataka

... Petitioner  
... Respondent

**Order under Section 66 of Companies Act, 2013**

**Order delivered on: 27.06.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Biswajit Gosh, PCS  
For the Respondent : None

**ORDER**

1. Heard the Ld. PCS for the Petitioner.
2. Ld. PCS stated that ROC/RD is not yet received. Therefore, ROC/RD is directed to file its report within a period of three weeks and one week thereafter is granted to the Petitioner to file its response thereto, after duly serving the copy on the other side.
3. **List the case on 22.08.2024.**

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**